

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPLE BENCH AT
NEW DELHI**

ORIGINAL APPLICATION NO.994/2024

IN THE MATTER OF:

PURAN SINGH CHOUHAN

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

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DATE: 04.09.2025

NEW DELHI

THROUGH



SOMESH TIWARI

(Advocate for Respondent)

VARDHARMA CHAMBERS

11, 11A Golf Apartment, Golf Links,

Maharishi Raman Marg, New Delhi

M. 9167540567

Email: somesh.tiwari@vchambers.in

(D/4294/2016)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 994/2024



IN THE MATTER OF:

RURAN SINGH CHOUHAN

... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

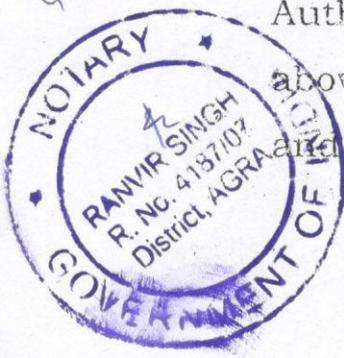
... RESPONDENTS

AFFIDAVIT ON BEHALF OF VICE CHAIRMAN, AGRA
DEVELOPMENT AUTHORITY IN COMPLIANCE OF ORDER
DATED 17.07.2025 PASSED BY THIS HON'BLE TRIBUNAL.

I, M. Arunmozhi aged about 37 years, posted as Vice Chairman, Agra Development Authority since 23.08.2024, having my office at Agra, Uttar Pradesh, do hereby solemnly affirm and state on oath as under:

C-17/2025
9/9/2025

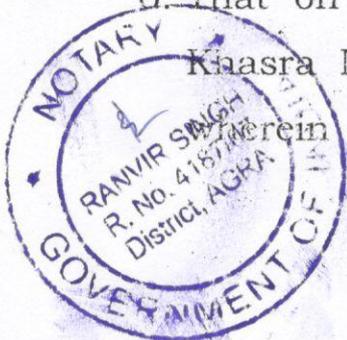
1. That I am the Vice Chairman of the Agra Development Authority (hereinafter "ADA"), the Respondent No. 5 in the above-captioned matter, and being conversant with the facts and circumstances of the present case, I am fully competent



M.A.

and duly authorized to swear this affidavit on behalf of the Authority.

2. That this Hon'ble Tribunal, vide its order dated 17.07.2025, was pleased to direct the undersigned to remain present before this Hon'ble Tribunal and to produce the relevant records through duly authorized officers on the next date of hearing.
3. That in compliance with the aforesaid order, I respectfully submit the following factual position relating to Gayatri Manhar Green Colony, Shastripuram, Agra.
4. That Smt. Sunita Paliwal, wife of Shri Niranjana Paliwal, Secretary of *Shri Teerth Sahkari Awas Samiti Ltd.*, was granted approval of a layout plan by ADA on 04.08.2010 for a total area admeasuring 10,469.12 sq. meters situated in Khasra No. 151, Village Mohammadpur, Agra. The said layout plan was sanctioned by providing an approach after proposed widening of the existing chak road to 12 meters on the north side of Khasra No. 151.
5. That during inspection, it was observed that a pathway has been carved out on the southern side of the colony in Khasra No. 152, which does not form part of the approved layout plan.
6. That on both sides of the aforesaid unauthorized path in Khasra No. 152, open land without boundary walls exists, wherein plantation has been carried out. No septic tank was



M. S.

visible on the said land; however, a pole-mounted transformer is installed on one side.

7. It is also submitted that the sewage of the colony is presently being discharged by connecting the colony's sewer to the sewer line laid by *Jal Nigam, Agra*. That as per the approved layout plan of Khasra No. 151, no Sewage Treatment Plant (STP) has been constructed in the park or other specified areas of the colony.
8. That the land situated on both sides of the southern gate, which has been described in the Application as a "park," does not form part of the approved layout plan of Khasra No.151. Accordingly, ADA has issued a letter to the developer for non-compliance with the sanctioned plan. In Khasra No. 152/1(Min.), 3.3650 hectares of land is registered in the name of Girraj Cooperative Housing Society Ltd. Agra, Girraj Singh, Navrang Cooperative Housing Society Ltd. through Nirottam Singh, Bypass Road New Agra through Partner Nikhil Paliwal, Ramchand, Shubham Housing F 12 Dayal Arcade. Shri Talkies, Chairman Girraj Mittal, Chairman Harishankar Lavaniya and in the same Khasra No. 152/1(Min.), 0.6910 hectares of land is registered in the name of Agra Development Authority, Agra, Sikandra Housing Scheme. In Khasra No. 152/2, 0.6740 hectares of land is registered in the name of Anurag Agrawal Agra through Secretary, Madhusudan Cooperative Housing Society Ltd., Yugalkishore Agrawal, Shri

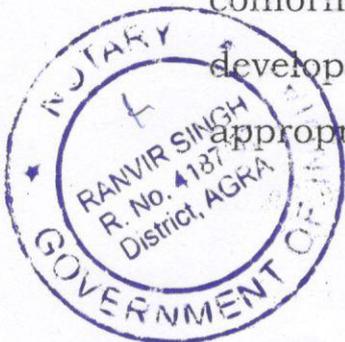


M.A.

Talkies Bypass Road New Agra through Partner, Shriniketan Developers F 12 Dayal Arcade. That as per records of ADA, the land use of Khasra No. 152 is affected by the proposed 30-meter-wide road network under *Road Network Plan Zone-3*, while the remaining portions of Khasra Nos. 151 and 152 fall under the Residential Zone (Low-Density). A copy of letter by Town Planner, Agra Development Authority dated 28.01.2025 is annexed herewith and marked as **ANNEXURE-1**.

9. That as per the layout plan approved by ADA in 2010, the northern gate of the colony was designated as the main entrance; however, upon inspection, it was found to be closed. That the Town Planner, ADA, vide letter dated 13.02.2025, confirmed that under the *Road Network Plan Zone-3*, a 12.00-meter-wide road is specified in front of the land of Khasra No. 151. A Copy of Map is annexed herein and marked as **ANNEXURE-2**. A copy of the plan of Manhar Greens situated at Khasra No. 151 of Mauza Mohammadpur Agra is annexed herewith and marked as **ANNEXURE-3**. A copy of the letter dated 13.02.2025 to UPPCB is annexed herewith and marked as **ANNEXURE-4**.

10. That the Enforcement Department, ADA, has issued a notice dated 27.08.2025 directing that land use must strictly conform to the approved layout plan and requiring the developer to submit clarifications by 03.09.2025, failing which appropriate proceedings under the *U.P. Urban Planning and*



M.A

Development Act, 1973 shall be initiated. A Copy of notice dated 27.08.2025 is annexed herein and marked as **ANNEXURE-5.**

11. That in view of the above facts and circumstances, and in faithful compliance of the order dated 17.07.2025 passed by this Hon'ble Tribunal, the present affidavit is being filed for the kind consideration of this Hon'ble Tribunal.
12. That the annexed with the this Affidavit are true copies of their originals.

M. S.
DEPONENT

VERIFICATION

I, THE ABOVE MENTIONED Deponent, do hereby verify that the contents of the above Affidavit and the Annexure herewith are true and correct to the best of knowledge, no part of its false and nothing material has been concealed therefrom.

Verified at Civil Court, Agre on this 4th day of Sept of 2025.



S. No. 5
Explained to Arumangli
The Deponent Sept on oath identified
by Shri. 4th 25
On This Day 4th

M. S.
DEPONENT

Ranvir Singh (Advocate)
4/9/2025

Annexure A-1

आगरा विकास प्राधिकरण।

प्रेषक,

नगर नियोजक,
आगरा विकास प्राधिकरण,
आगरा।

सेवा में,

क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
भवन संख्या-14, सेक्टर-3बी, आवास विकास कॉलोनी,
सिकन्दरा योजना, आगरा।

संख्या- 47 /डी/न0नि0(नियो0)/2025

दिनांक- 28 /01/2025

विषय-मा0राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0-994/2024 (पूरन सिंह चौहान
बनाम स्टेट ऑफ यू0पी0 व अन्य) के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र सं0-1089/ओजी-एल-276/2025 दिनांक 27.01.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा गाटा सं0-151 व 152, मौजा-मोहम्मदपुर तथा गाटा सं0-130 से 135 तक, मौजा-लखनपुर, आगरा की भूमि के भू-उपयोग की जानकारी उपलब्ध कराए जाने का अनुरोध किया गया है।

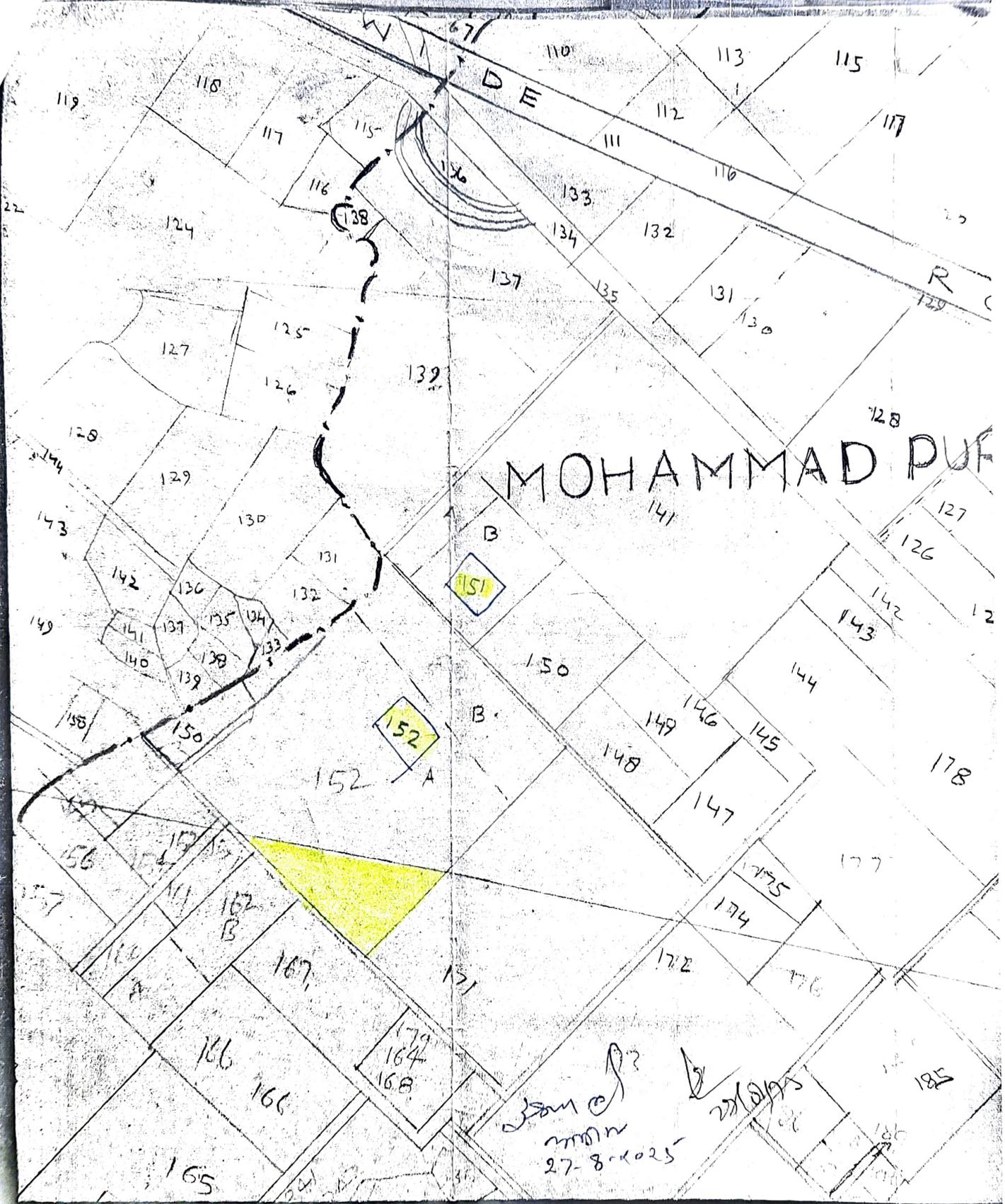
तत्काल में अवगत कराना है कि प्रश्नगत स्थल की गाटा सं0-151 व 152, मौजा-मोहम्मदपुर तथा गाटा सं0-130 से 135 तक, मौजा-लखनपुर, तहसील-सदर, जिला-आगरा का भू-उपयोग आगरा महायोजना-2021 के अंतर्गत रोड नेटवर्क प्लान जोन-3 के अनुसार प्रश्नगत खसरा सं0-152, मौजा-मोहम्मदपुर 30 मी0 चौड़े रोड नेटवर्क मार्ग से प्रभावित है, प्रश्नगत खसरे का अवशेष भाग एवं खसरा सं0-151, मौजा-मोहम्मदपुर का भू-उपयोग आवासीय (न्यून घनत्व) के अन्तर्गत है। प्रश्नगत स्थल की खसरा सं0-130 से 135 तक, मौजा-लखनपुर का भू-उपयोग आगरा महायोजना-2021 के अनुसार प्रश्नगत खसरा सं0-130 प्रस्तावित 30 मी0 चौड़े महायोजना मार्ग से प्रभावित है, प्रश्नगत खसरे का अवशेष भाग एवं खसरा सं0-131 से 135 तक का भू-उपयोग आवासीय (न्यून घनत्व) के अन्तर्गत है।

भवदीय


नगर नियोजक1780/SA (A)
1/1/25
29/1/25

Shivani

TRUE COPY



Shahzad
TRUE COPY

**आगरा विकास प्राधिकरण, आगरा**

पत्रांक:- 509 /डी/भवन/2025

दिनांक:- 13/02/2025

प्रेषक,

नगर नियोजक
आगरा विकास प्राधिकरण
आगरा।

सेवा में,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
आगरा

विषय:-गायत्री मनहर ग्रीन्स कालोनी, शास्त्रीपुरम, आगरा के स्वीकृत मानचित्र के सम्बन्ध में।

महोदय,

कृपया उपरोक्त संदर्भित पत्र का संदर्भ ग्रहण करने का कष्ट करें, जिसमें पत्र के माध्यम से खसरा सं०-151 मौजा-मौहम्मदपुर, आगरा पर मनहर ग्रीन्स के नाम से स्वीकृत तलपट मानचित्र में कालोनी की एन्ट्रेंस के सम्बन्ध में आख्या चाही गई है।

उक्त के क्रम में अवगत कराना है कि पत्रावली में उपलब्ध रिकॉर्ड के अनुसार "स्थल के सम्मुख रोड नेटवर्क प्लान जोन-3 के अनुसार प्रश्नगत खसरा सं०-151 की भूमि के सामने 12.00मी० चौड़ा मार्ग निर्धारित है।"

भवदीय

नगर नियोजक

Minar
TRUE COPY



कार्यालय-प्रवर्तन अनुभाग
आगरा विकास प्राधिकरण, आगरा।

पत्रांक : 1668 / डी / अ.नि. / 25-26

दिनांक: 27/08/2025

प्रेषक,

प्रभारी प्रवर्तन,
आगरा विकास प्राधिकरण,
आगरा।

सेवा में,

श्रीमती सुनीता पालीवाल पत्नी श्री निरंजन पालीवाल,
श्री तीर्थ सहकारी आवास समिति लि०
नि०-नेहरू नगर, आगरा।

विषय : आगरा विकास प्राधिकरण, आगरा खसरा सं०-151 मोहम्मदपुर, आगरा पर मनहर ग्रीन्स के लिए स्वीकृत ले-आउट प्लान के अनुसार कार्य न कराने के सम्बन्ध में।

महोदय,

कृपया आपके द्वारा आगरा विकास प्राधिकरण, आगरा से खसरा सं०-151 मोहम्मदपुर, आगरा पर ले-आउट प्लान सं०-1299/BFL/01/09-10 दिनांक 04.10.2010 को मनहर ग्रीन्स के लिए स्वीकृत कराया गया था। आपके द्वारा स्थल पर स्वीकृत ले-आउट मानचित्र के विपरीत दक्षिण में गेट खोल कर उपयोग किया जा रहा है।

अतः आपको निर्देशित किया जाता है कि स्वीकृत ले-आउट मानचित्र के अनुरूप ही स्थल पर कार्य/उपयोग किया जाना सुनिश्चित करें तथा दिनांक 03.09.2025 तक इस कृत्य हेतु स्पष्टीकरण भी प्रस्तुत करना सुनिश्चित करें, अन्यथा की दशा में उत्तर प्रदेश नगर योजना एवं विकास अधिनियम-1973 की सुसंगत धाराओं के अन्तर्गत कार्यवाही प्रस्तावित कर दी जायेगी, जिसका समस्त उत्तरदायित्व स्वयं आपका होगा।

प्रतिलिपि:-

1. उपाध्यक्ष महोदय को सादर अवलोकनार्थ।
2. श्री पूरन सिंह चौहान, सचिव, मकान नं०-27 गायत्री मनहर ग्रीन्स कॉलोनी, शास्त्रीपुरम, सिकन्दरा, आगरा को सूचनार्थ।

27-08-25
प्रभारी प्रवर्तन
olc

27-08-25
प्रभारी प्रवर्तन
olc

Shivani
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